

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No.294/98

Tuesday, the 24th day of February, 1998.

CORAM

HON'BLE MR A.M. SIVADAS, JUDICIAL MEMBER

S. Sunil Kumar  
Extra Departmental Messenger (Provisional)  
Uchakada P.O.  
Neyyattinkara

...Applicant

(By advocate: Mr G. Sasidharan (Rep)

Versus

1. Sub Divisional Inspector  
of Post Offices  
Neyyattinkara.
2. Superintendent of Post Offices  
South Postal Division  
Thiruvananthapuram. ...Respondents.

(By advocate Mr K.S. Bahuleyan)

The application having been heard on 24.2.1998, the  
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.M. SIVADAS, JUDICIAL MEMBER

The applicant seeks to direct the first  
respondent to consider him also alongwith others for  
selection and appointment as Extra Departmental Delivery  
Agent, ~~Poovar~~ Poovar.

2. A post of Extra Departmental Delivery Agent  
has fallen vacant at Poovar Sub Office. The first respondent  
has obtained a list of candidates for consideration from  
the employment exchange, Neyyattinkara. The applicant  
says that he is qualified for the post of Extra Depart-  
mental Delivery Agent and his representation at Annexure  
A-6 for considering him for the said post will ~~not~~ not be  
considered by the first respondent for the reason that  
his name has ~~not~~ not been sponsored by the employment exchange.

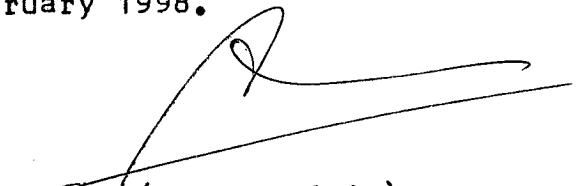
3. Since it has been held by the Apex Court that selection need not be confined only to those candidates who are sponsored by the employment exchange, it is submitted by both sides that the applicant is also to be considered alongwith other candidates, if he is otherwise qualified.

4. Accordingly, as agreed to by the learned counsel on either side, the OA is disposed of with a direction to the first respondent to consider the applicant also, if he is otherwise qualified, alongwith other candidates, in the interview to be held on 2.3.1998 or on any other deferred date, for the post of Extra Departmental Delivery Agent, Peevar Sub Office.

Learned counsel for the respondents undertakes to communicate the order to the respondents.

No order as to costs.

Dated 24th February 1998.



(A.M. SIVADAS)  
JUDICIAL MEMBER

aa.

LIST OF ANNEXURES

1. Annexure A6: Representation dated 10.2.1998 submitted by the applicant to the 1st respondent.

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